

12.00 hrs.

PAPERS LAID ON THE TABLE**AUDIT REPORT OF THE GOVERNMENT OF HIMACHAL PRADESH**

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Finance Accounts of the Government of Himachal Pradesh for the period from the 1st April, 1956 to the 31st October, 1956 and the Audit Report thereon. [Placed in Library. See No. LT-856/58.]

DHOTIES (FIXATION OF COLLECTIVE QUOTA) RULES

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Lal Bahadur Shastri, I beg to re-lay on the Table, under sub-section (2) of Section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Dhoties (Fixation of Collective Quota) Rules, 1958, published in Notification No. S.R.O. 392 dated the 1st February, 1958. [Placed in Library. See No. LT-857/58.]

SURPLUS PERSONNEL OF DAMODAR VALLEY CORPORATION

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, I beg to lay on the Table, a copy of the statement regarding absorption of surplus personnel of the Damodar Valley Corporation. [Placed in Library. See No. LT-858/58.]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of each of the following notifications:—

- (1) G.S.R. No. 437 dated the 1st June, 1958 making certain

amendments to the Mining Leases (Modification of Terms) Rules, 1956.

- (2) G.S.R. No. 510 dated the 28th June, 1958 making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (3) G.S.R. No. 511 dated the 28th June, 1958 making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956.
- (4) G.S.R. No. 693 dated the 16th August, 1958 making certain amendments to the Second Schedule to the said Act.

[Placed in Library. See No. LT-853/58.]

DELHI MUNICIPAL CORPORATION (FACILITIES FOR MAYOR) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Delhi Municipal Corporation (Facilities for Mayor) Rules, 1958, published in Delhi Gazette Notification No. F. 40/4/58-Delhi, dated the 11th August, 1958. [Placed in Library. See No. LT-859/58.]

12.11 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958, which has been passed by the Rajya Sabha at its sitting held on the 21st August, 1958."